CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

C.C.P. NO. 44/99

- 1. Shri.S.N. Billore
 S/o R.S.Billore
 aged about 45 years
 C/M-II, OPK
 r/o 14-h, Vatika Vihar,
 Ranjhi, Jabalpur.
- 2. M.K.Paul
 S/o Late N.G.Paul
 aged 48 years
 C/M-II, CPK
 R/o Saket Nagar, 2889/11,
 Ranjhi, Jabalpur
- V.K.Thakur
 S/o Late R.S.Thakur
 aged 52 years
 C/M-II, VFJ, Jabalpur
- 4. U.K.Beohar
 S/o late B.L.Beohar
 aged 48 years
 C/M-II, Vehicle Factory
 Jabalpur.
- 5. Nirmal Kumar Solanki S/o Dr.S.L.Solanki aged 44 years C/M-II, GCF Jabalpur

Applicants

VERSUS

- Union of India
 Through Secretary
 Shri. Prabir Sengupta
 Ministry of Defence Production
 South Block, New Delhi.
- 2. D.Rajagopal
 Director General of Ordnance
 Factories (DGCF), Myudh Bhawan
 CFB, 10-M, A.S.K. Bose Road,
 Calcutta.
- P.K.Mishra,
 General Manager
 Ordinance Factory Khamaria (OPK)
 Jabalpur.
- 4. P.S.Sodhi
 General Manager
 Vehicle Factory, Jabalpur

5. I.P.Mishra
General Manager
Gun Carriage Factory
Jabalpur

- Respondents

Counsel

Ku.C. Mukherjee for the applicant.

Coram

Hon ble Justice Shri.R.N.Ray, Vice Chairman Hon ble Shri.H.O.Gupta, Member (A)

ORDER (ORAL)

(Passed on this 9th day of December, 1999)

Per : Hon ble Justice Shri.R.N.Ray.VC

This Contempt petition has been filed alleging that the judgement delivered by this Tribunal on 21-4-87 has been deliberately interfered with by the respondents It has been contended that against the judgement passed in TA No.111/86 by this Tribunal, the respondents preferred SLP in Supreme Court which was rejected in 1992. Thereafter the respondents sat tight over the matter and only in 1999 they have passed the impugned order which tentamounts to violation of the judgement as passed by this Tribunal in the aforesaid TA and which was affirmed by the Hon ble Apex Court. Be that as it may may, the applicant was not a party in that TA and moreover long time has passed and as such this CCP as filed is not maintainable. The applicants may have the recourse for filing CA or MA as the case may be, provided it is not hit by limitation. The instant CCP stands rejected. CC be made available.

(H.O.GUPTA) MEMBER (A)

(R.N.RAY) VICE CHAIRMAN